## National Company Law Tribunal

## Allahabad Bench

CPNO. 821AL012017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE COMPANY: Maya Movie, Put Ltd us Thicolone Inchia Schaus-

SECTION OF THE COMPANIES ACT: U/S 3 of IAB Code of 2016

Designation Representation SI. NO.

Sudeep Harkoul' Advocate Corporate Debtor Sy NISHANT MEHROTRA Advocale Operational Gradiator J <u>2.</u>

## CP NO.(IB)82/ALD/2017

Sh. Nishant Mehrotra, Advocate for the financial creditor. Sh. Sudeep Harkouli, Advocate for the corporate debtor.

Today the petitioner counsel seeks permission to withdraw the present I & B petition, with a liberty to file a fresh application.

Argument in respect of the present application are heard on question of liberty to be granted to file fresh petition or otherwise. The learned counsel appearing for the corporate debtor stated that such issue can be dealt with in accordance with law, at the time such petition is filed.

Therefore, the present petition is allowed to be withdrawn simpliciter. The parties concern may do needful in accordance with law in respect of filing fresh application before appropriate forum including this Tribunal. Accordingly, the present application is disposed off.

Dated:23.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash